

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-515**

(IB)-314(PB)/2017

CA/1099/2018, CA/1099/2019, IA/4801/2022

**IN THE MATTER OF:**

ICICI Bank Limited

**.....Applicant**

**Vs.**

M/s. Tirupati Inks Ltd. & Ors.

**.....Respondent**

**SECTION**

U/s 7 of (IBC) in Liq.

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Arun Saxena, Ms. Nalini, Advs. for in  
CA/1099/2018

For the Liquidator : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Yashaswi  
Bahuguna, Advs. in IA/4801/2022  
Mr. Ashish Middha, Adv.

**ORDER**

**CA/1099/2018:-**

Ld. Counsel on behalf of the Liquidator is present and sought time to comply with the order dated 15.04.2024 by which the parties were directed to upload their pleadings on the e-portal of the Tribunal. Ld. Counsel on behalf of the Non-Applicant is present and submitted that they have uploaded their documents on the e-portal. Ld. Counsel on behalf of the Liquidator may approach the Registry and take appropriate steps for bringing on record their pleadings on the e-portal. List this application on **30.08.2024**.

**IA/4801/2022:-**

Ld. Counsel on behalf of the Applicant is present. No one is present on behalf of the Respondents. Vide order dated 26.10.2023, last opportunity was given to the Respondents to file their reply. All the Respondents are once again directed to file their reply and appear. If no Respondent appears on the next date of hearing, the matter will be considered on the basis of material available on record. List this application on **30.08.2024**.

**CA/1099/2019:-**

List this application on **30.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**